

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH JAIPUR.

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Date of Decision: 5.8.1999

CP 16/98 (OA 121/91)

Udai Shanker Meena, Asstt.Postmaster, Head Post Office, Hindaun - 322230.

... Petitioner

Versus

Shri B.B. Kapoor, Chief Postmaster General, Rajasthan Circle, Jaipur.

... Respondent

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN HON'BLE MR.N.P.NAWANI, ADM.MEMBER

For the Petitioner

... Mr.K.L.Thawani

For the Respondents

... Mr.Asgar Khan,Advocate,

brief holder for Mr.M.Rafig

ORDER PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, Udai Shanker Meena, had filed this Contempt Petition under Section 17 of the Administrative Tribunals Act, 1985, stating therein that the respondent by not implementing the decision of this Tribunal, passed in OA 121/91 on 4.12.96, has committed contempt of court.

- 2. We have heard the learned counsel for the petitioner and Mr.Asgar Khan, Advocate, brief holder for Mr.M.Rafiq, counsel for the respondent.
- 3. Counsel for the respondent has produced a communication dated nil from the widow of the deceased petitioner, which has been taken on the record.
- 4. Petitioner, Udai Shanker Meena, has since expired, his widow Smt. Usha Devi Meena has given in writing that she has received all the benefits in terms of the decision of this Tribunal rendered in the OA referred to above. In such a situation, no case of contempt is made out against the respondent.
- 5. The Contempt Petition is dismissed. Notice issued is discharged.

(N.P.NAWANI)

ADM.MEMBER

(COPAL KRISHNA)

VICE CHAIRMAN

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